

and export of cardamom;

(b) If so, the details thereof and the reasons therefor; and

(c) the steps being taken by the Government to settle the issue?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No, Sir.

(b) and (c) Do not arise.

Social Safety Net

2759. SHRI PARASRAM BHARDWAJ:
DR. LAXMINARAYAN PANDEY:

Will the Minister of FINANCE be pleased to state:

(a) whether a report on Social Safety Net has been prepared by the National Council of Applied Economic Research,

(b) if so, the details thereof;

(c) whether council has also pointed out shortcomings in the report in regard to the Jawahar Rozgar Yojana the Integrated Child Development Services and Rural Development Programmes for remedial action; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

(a) Yes, Sir.

(b) The Social Safety Net Programmes cover the fields of Education, Health and Family Welfare, Rural Development, Social Welfare and the Public Distribution System. The NCAER study of September, 1993 entitled "Efficiency and Funding of Social Safety Net Programmes" basically focusses on the need to ensure adequate funding for these programmes, and to improve their efficiency by convergence of objectives and services through better coordination and avoidance duplication.

(c) Yes, Sir.

(d) Some of the shortcomings pointed out in the NCAER report for different programmes and action taken thereon are as follows:

Jawahar Rozgar Yojana:

(i) Delay in preparation of action plans; (ii) inadequate training; (iii) inadequate monitoring.

Integrated Rural Development Programme (Including DWCRA & TRYSEM):

(i) Wrong selection of beneficiaries; (ii) poor follow-up; (iii) wrong selection of activities; (iv) lack of linkages; (v) problems of finance and linkages in case of DWCRA; (vi) lack of integration of TRYSEM with IRDP.

I.S.D.S.

(i) Large no. of vacancies; (ii) weak training infrastructure (iii) poor monitoring and review; (iv) underfunding of nutrition component.

Rural Water Supply & Sanitation:

(i) Unsatisfactory planning and maintenance of water sources; (ii) lack of community maintenance.

The NCAER study was examined in detail by the Standing Social Sector Coordination Committee comprising of the Secretaries of the concerned Ministries. Based on its deliberations, the Planning Commission has issued guidelines to concerned ministries and to all States/UTs in April, 94 for improving efficiency of Social Safety Net Programmes. The guidelines basically seek to ensure coordinated delivery of inter-related services by means of structural/procedural changes, community participation, decentralization of decision making and micro-level planning to ensure enhanced coverage of the most disadvantaged areas and the most deprived groups of the country.

11.14 hrs.

The Lok Sabha then adjourned till Fourteen of the clock

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri P.C. Chacko in the Chair).

(Interruptions)

[English]

MR. CHAIRMAN: Now, we shall take up Papers to be laid on the Table

14.0-1/2 hrs.

PAPERS LAID ON THE TABLE

Annual Reports and Reviews on the working of International Airports Authority of India for 1993-94; National Airports Authority for 1992-93 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (DEPARTMENT OF TOURISM) (SHRIMATI SUKHBUNO KAUR): Sir, on behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1993-94 alongwith Audited Accounts under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the International Airports Authority of India for the year 1993-94.

[Placed in Library. See No. LT-8921/94]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1992-93 alongwith Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985. . .

(ii) Statement (Hindi and English versions)

regarding Review by the Government of the working of the National Airports Authority for the year 1993-94.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-6922/94].

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, for the year 1992-93 alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, for the year 1992-93.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT-6923/94].

Annual Report and Review on the working of the Overseas Construction Council of India, New Delhi for 1993-94.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Sir, on behalf of Shri Pranab Mukherjee, I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, New Delhi, for the year 1993-94 alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Overseas Construction Council of India, New Delhi, for the year 1993-94.

[Placed in Library. See No. LT-6924/94].

Notifications under the Employees Provident Funds and Miscellaneous Provisions Act, 1952, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): Sir, on behalf of Shri P.A. Sangma, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) The Employees Family Pension (Second Amendment) Scheme, 1994 published in Notification No. G.S.R. 577 in Gazette of India dated the 10th November, 1994.

(ii) The Employees' Deposit-Linked Insurance (Third Amendment) Scheme, 1994 published in Notification No. G.S.R. 576 in Gazette of India dated the 10th November, 1994.

(iii) The Employees' Provident Fund (Second Amendment) Scheme, 1994 published in Notification No. G.S.R. 718(E) in Gazette of India dated the 23rd September, 1994.

[Placed in Library. See No. LT-6925/94].

- (2) A copy of the Employees State Insurance (General) (Fourth Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. N-12/13/1/94-P&D in Gazette of India dated the 3rd December, 1994 under sub-section (4) of section 97 of the employees' State Insurance Act, 1948.

[Placed in Library. See No. LT-6926/94].

Notifications under Major Port Trusts Act, 1963, etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

(i) G.S.R. 446(E) published in Gazette of India dated the 10th May, 1994 approving the Tuticorin Port Employees (Leave Travel Concession) Second Amendment Regulations, 1994.

(ii) G.S.R. 554(E) published in Gazette of India dated the 29th June, 1994 approving the Calcutta Port Trust (Interest Subsidy on House Building Advance) Regulations, 1994.

(iii) G.S.R. 596(E) published in Gazette of India dated the 27th July, 1994 approving the Cochin Port Employees (Leave Travel Concession) Amendment Regulations, 1994.

(iv) G.S.R. 601(E) published in Gazette of India dated the 1st August, 1994 approving the Paradip Port Employees (General Provident Fund) First Amendment Regulations, 1994.

(v) G.S.R. 606(E) published in Gazette of India dated the 4th August, 1994 approving the New Mangalore Port Trust (Recruitment of Head of Department) Amendment Regulations, 1994.

(vi) G.S.R. 691(E) published in Gazette of India dated the 16th September, 1994 approving the Bombay Port Trust Employees Housing Loan Amendment Regulations, 1994.

[Placed in Library. See No. LT-6927/94].

- (2) A copy each of the following Notifications (Hindi and English versions) under section 36 of the Inland Waterways Authority of India Act, 1985:—

(i) The Inland Waterways Authority of India (Pension Fund) Regulations, 1993 published in Notification No. IWA/FIN/PG/4325/92 in Gazette of India dated the 31st March, 1994.

(ii) The Inland Waterways Authority of India (General Provident Fund) Regulations, 1993 published in Notification No. IWA/FIN/PG/